

TO BE PUBLISHED IN PART II SECTION 3(1) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, the

5th Oct, 1983.

NOTIFICATION
(INCOME-TAX)

No. 5419 (F.No. 187/16/83-ITAI): In exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes, hereby directs that the Commissioner of Income-tax specified in Column (1) of the Schedule hereto annexed with headquarters specified in Column (2) thereof shall perform his functions in respect of such areas or such persons or of such cases or classes of cases as are comprised in the jurisdiction of the Commissioner of Income-tax referred to in column (3) of the said schedule.

Provided that the Commissioner of Income-tax shall also perform his functions in respect of such persons or such cases as have been or may be assigned by the Central Board of Direct Taxes to any Income-tax authority subordinate to him. Provided further that the Commissioner shall not perform his functions in respect of such persons or such cases as have been or may be assigned to any Income-tax authority outside his jurisdiction.

SCHEDULE

Commissioner of Income-tax	HEADQUARTERS	JURISDICTION
1	2	3
Investigation Delhi	Delhi	Commissioners of Income-tax, Delhi-I, Delhi-II, Delhi-III, Delhi-IV, Delhi-V, Delhi-VI, Delhi-VII and Delhi-VIII

This notification shall come into effect from 2.11.1983

(R.K. TEWARI)
UNDER SECRETARY

CENTRAL BOARD OF DIRECT TAXES

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Copy to

1. All Commissioners of Income-tax
2. Directors of Ins. (IT)/(R&D)/P(R&P)/(Inv.), New Delhi
3. Director of O&M Services (Income-tax, 1st Floor, Bikaner-Chalib Mata Sundri Lane, New Delhi (5 copies)
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9. The Chief Controller of Accounts, CBAT, Vikas Bhawan, New Delhi.

(R.K. TEWARI)
UNDER SECRETARY

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